

## C O N T E N T S

**Fifteenth Series, Vol. XXXII, Thirteenth Session, 2013/1934 (Saka)  
No. 20, Thursday, March 21, 2013/Phalguna 30, 1934 (Saka)**

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**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Meira Kumar

**THE DEPUTY SPEAKER**

Shri Karia Munda

**PANEL OF CHAIRMEN**

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

**SECRETARY GENERAL**

Shri T.K. Viswanathan

**LOK SABHA DEBATES**

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LOK SABHA

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Thursday, March 21, 2013/Phalguna 30, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

## OBITUARY REFERENCE

MADAM SPEAKER: Hon. Members, it is with great shock and sorrow that we have learnt of the passing away of Mr. Mohammed Zillur Rahman, the President of the People's Republic of Bangladesh, on 20<sup>th</sup> March, 2013.

President Rahman was a man of high ideals who served his country and the people with distinction over decades. His public life was marked by a spirit of sacrifice and simplicity. He was a champion of the friendly relations between India and Bangladesh and was held in the highest esteem by the people of India.

We deeply mourn the loss of President Rahman and I am sure that the House would join me in conveying our condolences to the bereaved family and the people of Bangladesh. May they have the strength to bear this irreparable loss. We extend our solidarity to the people of Bangladesh in their hour of grief.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

**11.01 hrs**

*The Members then stood in silence for a short while.*

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MADAM SPEAKER: Question Hour. Question No. 341 – Shri Tufani Saroj.

... (Interruptions)

**11.03 hrs**

*At this stage, Shri C. Sivasami, Shri A.K.S. Vijayan, Dr. Kakoli Ghosh Dastidar, Shri Thol Thirumaavalavan, Shri P. Lingam, Shri Ramesh Rathod and some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

**11.03½ hrs****MADAM SPEAKER:** Q. No. 341, Shri Tufani Saroj**(Q.No. 341)**

श्री तूफ़ानी सरोज : अध्यक्ष महोदया, जब रेल मंत्री जी ने ट्रेनों का भाड़ा बढ़ाया तो यह विश्वास होने लगा था कि अब ट्रेनों से गंदगी दूर हो जायेगी।... (व्यवधान) लेकिन अफसोस के साथ कहना पड़ रहा है कि साफ-सफाई की दिशा में कोई प्रगति नजर नहीं आ रही है। ... (व्यवधान) राजधानी एवं शताब्दी ट्रेनों को छोड़कर अन्य किसी ए.सी. ट्रेन के टॉयलेट की दशा संतोषजनक नहीं है। स्लीपर क्लास के टॉयलेट की तो बात करना ही बेकार है।... (व्यवधान) यदि सफाई का जायजा लेना है तो पूर्वा एक्सप्रेस एवं स्वतंत्रता सेनानी एक्सप्रेस की ए.सी. बोगी में औचक निरीक्षण करके देख लिया जाए, आपको साफ-सफाई की स्थिति का सही अनुमान लग जायेगा। खाने-पीने में भी साफ-सफाई के मामले में वही हालत है... (व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 1200 hours.

**11.05 hrs**

*The Lok Sabha then adjourned till Twelve  
of the Clock.*

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**12.00 hrs**

*The Lok Sabha re-assembled at Twelve of the Clock.*

(Shri P.C. Chacko *in the Chair*)

**PAPERS LAID ON THE TABLE**

MR. CHAIRMAN : Now, Papers to be laid on the Table of the House. Dr. Charan Das Mahant.

**12.0 ¼ hrs**

*At this stage, Shri M. Anandan, Shri A.K.S. Vijayan, Shri A. Ganeshamurthi, Shri P.Lingam and some other hon. Members came and stood on the floor near the Table.*

कृषि मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (डॉ. चरण दास महंत): महोदया, मैं श्री शरद पवार जी की ओर से वर्ष 2012-2013 के लिए स्टेट ऑफ इंडियन एग्रीकल्चर के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रजी संस्करण) सभा पटल पर रखता हूँ।

(Placed in Library. See No. LT 8750/15/13)

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): Sir, I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Earth Sciences for the year 2013-2014.

(Placed in Library. See No. LT 8751/15/13)

- (2) Detailed Demands for Grants of the Ministry of Science and Technology for the year 2013-2014.

(Placed in Library. See No. LT 8752/15/13)

- (3) Outcome Budget of the Ministry of Earth Sciences for the year 2013-2014.

(Placed in Library. See No. LT 8753/15/13)

- (4) Outcome Budget of the Department of Science and Technology, Ministry of Science and Technology, for the year 2013-2014.

(Placed in Library. See No. LT 8754/15/13)

- (5) Outcome Budget of the Department of Bio-Technology, Ministry of Science and Technology, for the year 2013-2014.

(Placed in Library. See No. LT 8755/15/13)

- (6) Outcome Budget of the Department of Scientific and Industrial Research, Ministry of Science and Technology, for the year 2013-2014.

(Placed in Library. See No. LT 8756/15/13)

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Labour and Employment for the year 2013-2014.

(Placed in Library. See No. LT 8757/15/13)

- (2) Outcome Budget of the Ministry of Labour and Employment for the year 2013-2014.

(Placed in Library. See No. LT 8758/15/13)

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI PRAFUL PATEL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 8759/15/13)

(3) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Napanagar, for the year 2011-2012.
- (ii) Annual Report of the NEPA Limited, Napanagar, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8760/15/13)

- (b) (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2011-2012.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8761/15/13)

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Heavy Industries and Public Enterprises for the year 2013-2014.  
(Placed in Library. See No. LT 8762/15/13)
- (ii) Outcome Budget of the Ministry of Heavy Industries and Public Enterprises for the year 2013-2014.  
(Placed in Library. See No. LT 8763/15/13)

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (1) Detailed Demands for Grants of the Ministry of Law and Justice for the year 2013-2014.  
(Placed in Library. See No. LT 8764/15/13)
- (2) Outcome Budget of the Ministry of Law and Justice for the year 2013-2014.  
(Placed in Library. See No. LT 8765/15/13)
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Notaries Act, 1952:-
- (i) The Notaries (Second Amendment) Rules, 2011 published in Notification No. G.S.R. 808(E) in Gazette of India dated 14<sup>th</sup> November, 2011.
- (ii) The Notaries (Amendment) Rules, 2012 published in Notification No. G.S.R. 49(E) in Gazette of India dated 25<sup>th</sup> January, 2012.

- (iii) The Notaries (Second Amendment) Rules, 2012 published in Notification No. G.S.R. 632(E) in Gazette of India dated 14<sup>th</sup> August, 2012.
- (iv) The Notaries (Third Amendment) Rules, 2012 published in Notification No. G.S.R. 662(E) in Gazette of India dated 31<sup>st</sup> August, 2012.

(Placed in Library. See No. LT 8766/15/13)

**12.02 hrs**

*At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.*

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 8767/15/13)

(3) A copy of the Outcome Budget (Hindi and English versions) of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 2013-2014.

(Placed in Library. See No. LT 8768/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Environment and Forests for the year 2013-2014.

(Placed in Library. See No. LT 8769/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 8770/15/13)



- (3) A copy of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. L-7/145(160)/2012-CERC in Gazette of India dated 1<sup>st</sup> January, 2013 under Section 179 of the Electricity Act, 2003.

(Placed in Library. See No. LT 8771/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K.H. MUNIYAPPA): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Micro, Small and Medium Enterprises for the year 2013-2014.

(Placed in Library. See No. LT 8772/15/13)

- (ii) Outcome Budget of the Ministry of Micro, Small and Medium Enterprises for the year 2013-2014.

(Placed in Library. See No. LT 8773/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute for Rural Industrialization, Wardha, for the year 2011-2012.

(Placed in Library. See No. LT 8774/15/13)

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Drinking Water and Sanitation for the year 2013-2014.

(Placed in Library. See No. LT 8775/15/13)

- (2) Outcome Budget of the Ministry of Drinking Water and Sanitation for the year 2013-2014.

(Placed in Library. See No. LT 8776/15/13)

कॉर्पोरेट कार्य मंत्रालय के राज्य मंत्री (श्री सचिन पायलट): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ : -

- (1) कंपनी अधिनियम, 1956 के कार्यकरण और प्रशासन के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 8777/15/13)

- (2) कंपनी अधिनियम, 1956 की धारा 642 की उप धारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति -

(एक) कंपनी (संकर्म लेखापरीक्षा प्रतिवेदन) संशोधन नियम, 2012 जो 30 नवम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 861(अ) में प्रकाशित हुए थे।

(दो) कंपनी (संकर्म लेखांकन अभिलेख ) संशोधन नियम, 2012 जो 30 नवम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 862(अ) में प्रकाशित हुए थे।

(तीन) संकर्म लेखांकन अभिलेख (औषध उद्योग) संशोधन नियम, 2012 जो 30 नवम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 863(अ) में प्रकाशित हुए थे।

(चार)संकर्म लेखांकन अभिलेख (उर्वरक उद्योग) संशोधन नियम, 2012 जो 30 नवम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 864(अ) में प्रकाशित हुए थे।

(पांच)संकर्म लेखांकन अभिलेख (चीनी उद्योग) संशोधन नियम, 2012 जो 30 नवम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 865(अ) में प्रकाशित हुए थे।

(छह)संकर्म लेखांकन अभिलेख (विद्युत उद्योग) संशोधन नियम, 2012 जो 30 नवम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 866(अ) में प्रकाशित हुए थे।

(सात)संकर्म लेखांकन अभिलेख (पेट्रोलियम उद्योग) संशोधन नियम, 2012 जो 30 नवम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 867(अ) में प्रकाशित हुए थे।

(आठ)संकर्म लेखांकन अभिलेख (दूरसंचार उद्योग) संशोधन नियम, 2012 जो 30 नवम्बर, 2012 के भारत के राजपत्र में अधिसूचना संख्या सा.का.नि. 868(अ) में प्रकाशित हुए थे।

(Placed in Library. See No. LT 8778/15/13)

(3) वर्ष 2013-14 के लिए कारपोरेट कार्य मंत्रालय के परिणामी बजट की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library. See No. LT 8779/15/13)

MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2013-2014.

(Placed in Library. See No. LT 8780/15/13)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): On behalf of Shri Milind Deora, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics (C-DOT), New Delhi, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 8781/15/13)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
  - (a) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2011-2012.

- (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8782/15/13)

- (b)
  - (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2011-2012.
  - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 8783/15/13)

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

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**12.02½ hrs**

**COMMITTEE ON PUBLIC UNDERTAKINGS  
16<sup>th</sup> to 21<sup>st</sup> Reports**

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): I beg to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings:-

- (1) Sixteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Twenty-sixth Report (Fourteenth Lok Sabha) on Steel Authority of India Limited.
  - (2) Seventeenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-fourth Report (Fourteenth Lok Sabha) on Physical and Financial Performance of Power Generating PSUs – A Horizontal Study.
  - (3) Eighteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Thirty-sixth Report (Fourteenth Lok Sabha) on The Functioning of Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited.
  - (4) Nineteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Sixth Report on Security Printing and Minting Corporation of India Limited.
  - (5) Twentieth Report on Action Taken by the Government on the Observations/Recommendations contained in the Tenth Report on Power Grid Corporation of India Limited.
  - (6) Twenty-first Report on Action Taken by the Government on the Observations/Recommendations contained in the Eleventh Report on Rashtriya Ispat Nigam Limited.
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**12.02 ¾ hrs****PUBLIC ACCOUNTS COMMITTEE****70<sup>th</sup> to 79<sup>th</sup> Reports**

**डॉ. मुरली मनोहर जोशी (वाराणसी):** महोदया, मैं लोक लेखा समिति 2012-13 के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ : -

1. स्वीकृत अनुदानों से अधिक और प्रभारित विनियोग (2008-2009) के बारे में 22वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 70वां प्रतिवेदन।
2. स्वास्थ्य और परिवार कल्याण मंत्रालय से संबंधित "राष्ट्रीय ग्रामीण स्वास्थ्य मिशन " (एन.आर.एच.एम.) के बारे में 32वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 71वां प्रतिवेदन।
3. स्वीकृत अनुदान से अधिक और प्रभारित विनियोग (2009-2010) के बारे में 40वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 72वां प्रतिवेदन।
4. सूचना और प्रसारण मंत्रालय से संबंधित 'दावों की संवीक्षा में लापरवाही के परिणामस्वरूप अधिक संदायगी' के बारे में 41वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 73वां प्रतिवेदन।
5. रक्षा मंत्रालय से संबंधित 'भारतीय थलसेना में राशन-आपूर्ति श्रृंखला का प्रबंधन' के बारे में 47वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 74वां प्रतिवेदन।
6. रक्षा मंत्रालय से संबंधित 'कैंटीन स्टोर विभाग' के बारे में 48वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 75वां प्रतिवेदन।
7. रक्षा मंत्रालय से संबंधित 'भारतीय वायुसेना में पायलेटों का प्रशिक्षण' के बारे में 52वें प्रतिवेदन (15वीं लोक सभा) अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 76वां प्रतिवेदन।

8. रक्षा मंत्रालय से संबंधित 'आयुध निर्माणी परियोजना नालंदा के कार्य निष्पादन में असाधारण बिलंब' के बारे में 53वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 77वां प्रतिवेदन।
9. शहरी विकास मंत्रालय से संबंधित 'भूमि और विकास कार्यालय का कार्यकरण' के बारे में 59वें प्रतिवेदन (15वीं लोक सभा) में अंतर्विष्ट टिप्पणियों/ सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी 78वां प्रतिवेदन।
10. वित्त मंत्रालय (राजस्व विभाग) से संबंधित 'बैंककारी और अन्य वित्तीय सेवाओं पर सेवाकर के बारे में 79वां प्रतिवेदन। '

**12.03 hrs**

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND  
SCHEDULED TRIBES**



**(i) Statements**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): Sir, I beg to lay on the table the following statements (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:-

- (1) Final Action Taken Statement of the Government on the Recommendations/Observations contained in Eighteenth Report (15<sup>th</sup> Lok Sabha) on the subject – "Reservation for and employment of Scheduled Castes and Scheduled Tribes in Southern Railway."
- (2) Final Action Taken Statement of Government on the Recommendations/Observations contained in the Nineteenth Report (15<sup>th</sup> Lok Sabha) on the subject– "Reservation for and employment of Scheduled Castes and Scheduled Tribes in Food Corporation of India (FCI)."



**(ii) Study Visit Report**

SHRI GOBINDA CHANDRA NASKAR (BANGAON): Sir, I beg to lay on the Table the Report (Hindi and English versions) of on-the-spot study visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Bhubaneswar, Chennai and Visakhapatnam during January, 2012.

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**12.05 hrs**

**COMMITTEE ON SUBORDINATE LEGISLATION  
31<sup>st</sup> Report**

SHRI P. KARUNAKARAN (KASARGOD): Sir, I beg to present the Thirty-First Report (Hindi and English versions) of the Committee on Subordinate Legislation.

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**12.06 hrs**

**STANDING COMMITTEE ON SOCIAL JUSTICE AND  
EMPOWERMENT  
33<sup>rd</sup> Report**

SHRI HEMANAND BISWAL (SUNDARGARH): Sir, I beg to present Thirty-third Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2012-2013) on "The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2012" pertaining to the Ministry of Tribal Affairs.

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**12.07 hrs**

**STANDING COMMITTEE ON INDUSTRY  
236, 238 to 241<sup>st</sup> Reports**

SHRI IJYARAJ SINGH (KOTA): Sir, I beg to lay on the Table the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two Hundred Thirty-sixth Action Taken Report on Action Taken Note on the Two Hundred Twenty-sixth Report on Study on the working of Memorandum of Understanding System pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).
  - (2) Two Hundred Thirty-eighth Action Taken Report on Action Taken Note on the Two Hundred Thirty-fourth Report on Demands for Grants (2012-2013) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
  - (3) Two Hundred Thirty-ninth Action Taken Report on Action Taken Note on the Two Hundred Twenty-ninth Report on the Credit Facilities to MSME Sector pertaining to the Ministry of Micro, Small and Medium Enterprises.
  - (4) Two Hundred-fortieth Action Taken Report on Action Taken Note on the Two Hundred Thirty-fifth Report on Demands for Grants (2012-2013) pertaining to the Ministry of Micro, Small and Medium Enterprises.
  - (5) Two Hundred Forty-first Action Taken Report on Action Taken Note on the Two Hundred Thirty-third Report on Demands for Grants (2012-2013) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).
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**12.08 hrs**

**STATEMENTS BY MINISTERS**

**(i) Status of implementation of the recommendations contained in the 27th Report of the Standing Committee on Rural Development on Demands for Grants (2012-13), pertaining to the Ministry of Drinking Water and Sanitation.\***

THE MINISTER OF STATE OF THE MINISTRY OF DRINKING WATER AND SANITATION (SHRI BHARATSINH SOLANKI): Sir, I am laying this Statement on the status of implementation of recommendations contained in the 27<sup>th</sup> Report of the Standing Committee on Rural Development (Ministry of Drinking Water & Sanitation) 2011-12 in pursuance to Rule 389 of the Rules of Procedures and Conduct of Business in the Lok Sabha and following the Direction 73A of the Hon'ble Speaker of the Lok Sabha, issued vide Lok Sabha Bulletin-Part-II dated the 1<sup>st</sup> September, 2004.

The Standing Committee on Rural Development (Ministry of Drinking Water & Sanitation) (15<sup>th</sup> Lok Sabha) examined the Demands for Grants of the Ministry of Drinking Water & Sanitation for the financial year 2012-13 and laid its 27<sup>th</sup> report in Parliament on 2<sup>nd</sup> May, 2012. The report contained 13 recommendations.

The Ministry considered the report and submitted the Action Taken Replies on the comments/observations of the Committee contained in the 27<sup>th</sup> Report to the Standing Committee on Rural Development (Ministry of Drinking Water & Sanitation) on 17.09.2012.

The present status of implementation of the 13 recommendations made by the Committee is indicated in the Annexure to my Statement, which is laid on the Table of the House. To avoid wasting the valuable time of the House, I would request that the contents of the Annexure may be considered as read.

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\* Laid on the Table and also placed in Library. See No. LT 8784/15/13

**12.09 hrs****(ii) Status of implementation of the recommendations contained in the 55th Report of the Standing Committee on Finance on Demands for Grants (2012-13), pertaining to the Ministry of Corporate Affairs. \***

कॉर्पोरेट कार्य मंत्रालय के राज्य मंत्री (श्री सचिन पायलट): महोदय, मैं माननीय लोक सभा अध्यक्ष के निदेश 73क के अनुसरण में कारपोरेट कार्य मंत्रालय की अनुदान मांगों (2012-13) के संबंध में वित्त संबंधी स्थायी समिति (15वीं लोक सभा) की 55वीं रिपोर्ट में निहित सिफारिशों के कार्यान्वयन की स्थिति से संबंधित एक विवरण सभा पटल पर रखता हूँ।

समिति द्वारा उपर्युक्त रिपोर्ट में कुछ चौदह सिफारिशों की गई थीं, जिनमें सरकार की ओर से कार्यवाही अपेक्षित थी। सरकार ने समिति की सभी सिफारिशों 'सैद्धांतिक रूप में' स्वीकार कर ली हैं। समिति द्वारा की गई विभिन्न सिफारिशों के कार्यान्वयन की वर्तमान स्थिति इस विवरण के अनुलग्नक में दी गई है, जिसे सभा पटल पर रख दिया गया है। मैं अनुलग्नक के सभी विार्यों को पढ़ने में सदन का मूल्यवान समय नहीं लूंगा। मेरा अनुरोध है कि कृपया इसे पढ़ा गया माना जाए।

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\* Laid on the Table and also placed in Library . See No. LT 8785/15/13

**12.10 hrs****(iii)Reforms in Civil Services (Main) Examination \***

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Sir, the Government gave an assurance in this House on 15.03.2013 that it will have a relook on some aspects of the newly notified pattern of Civil Services (Main) Examination in view of the concerns raised by the members of this House and representations received in this regard. The Government has reviewed the concerns raised. Having taken into account all the views expressed by the hon. Members and the representations received on the recent notification regarding the Civil Services Main examinations 2013, the Government, in consultation with different agencies concerned has decided the following:

A candidate will be allowed to use any one regional language from the 8<sup>th</sup> Schedule of the Constitution of India or English as the medium of writing the examination **as before**;

Conditionally of a minimum of 25 candidates in that medium and the requirement to have that language as the medium of examination at graduation level is proposed to be dropped.

Furthermore, **as before**, a candidate will be allowed to take up literature as his/her optional subject (to be chosen from a list of 23 literature subjects - 22 of the 8<sup>th</sup> Schedule languages and English) without the conditionality of having to do his/her graduation in that language's literature.

The English component (of 100 marks) from the Essay Paper will also be dropped and **the *status quo ante* of 2 qualifying papers of 300 marks each in any Modern Indian Language and in English - shall be restored.** The Essay Paper will now be of 250 marks to be written in the medium/language of candidate's choice.

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\*Laid on the Table and also placed in Library . See No. LT 8786/15/13

... (*Interruptions*)

MR. CHAIRMAN: Now we will take up matters under rule 377. Please go back to your seats.

... (*Interruptions*)

MR. CHAIRMAN: It is your business. It is not Government business. It is Members' prerogative. Please go back.

... (*Interruptions*)

**12.11hrs**

### **MATTERS UNDER RULE 377\***

MR. CHAIRMAN : Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time and the rest will be treated as lapsed.

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\* Treated as laid on the Table.

**(i) Need to declare and develop Gingee town in Villupuram district of Tamil Nadu as a tourist centre**

SHRI M. KRISHNASSWAMY (ARANI): I would like to draw the attention of the Government regarding the dire need to develop Gingee Town in Viluppuram District, which is 130 kms. from Chennai as a tourist Centre. The Gingee Town and its surrounding areas were ruled by one king from North-Desing Raja and he built a fort and palaces on the top of the mountain. He ruled the entire territory for certain period. This place is now being maintained by the Archeological Department and it is situated on the National Highway between Pondicherry and Krishnagiri. Near the National Highway, there are two mountains and on which two palaces have been built called – Rani palace and Raja Palace respectively. He had one faithful Lieutenant called Mohammed Khan. When the invasion of Arcot Nawab took place, Mohammed Khan sacrificed his life for his friend Desing Raja in the battle. This place is a symbol for secularism where Hindus, Islams, Jains and other communities are living peacefully. To declare this place as a tourism centre, a request has been made. The file is now pending with the State Government of Tamil Nadu. If this place is developed as a tourism centre, it will be like another Mahabalipuram and will attract the foreign tourists as it is very near to Chennai City. Therefore, I urge the Government of India, to study the place and declare Gingee town as a tourist centre so that it will attract more tourists and fetch revenue by providing cable car between the two mountains.

**(ii)Need to take measures for setting up a procurement centre with Foreign Direct Investment at Kichha or Haldwani in Uttarakhand for purchase of farm produce**

**श्री सतपाल महाराज (गढ़वाल):** मैं सरकार का ध्यान पर्वतीय राज्य उत्तराखण्ड के तराई क्षेत्र काशीपुर, रूद्रपुर, बाजपुर, हल्द्वानी, सितारगंज, किच्छा, पीरूमदारा व रामनगर की ओर आकर्षित करना चाहता हूं। कृषि उत्पाद से भरपूर इस बेल्ट पर एफ.डी.आई. समर्थित खरीद सेंटर की नितांत आवश्यकता है। इसके अभाव में जो किसान अपने माल को मंडी तक लेकर जाते हैं बिचौलियों में फंसकर औने-पौने दामों पर अपनी फसल को बेचने पर मजबूर होते हैं। इससे उन्हें उनकी फसल का उचित मूल्य नहीं मिल पाता है जिससे परिवार की आवश्यकताओं को पूरा करने में उन्हें कठिनाई का सामना करना पड़ता है।

, मेरा केन्द्र सरकार से अनुरोध है कि वह किच्छा या हल्द्वानी में एफ.डी.आई. समर्थित कृषि उत्पाद खरीद सेंटर की शीघ्र स्थापना करें जिससे किसानों को बिचौलियों से बचा उनकी फसल का सही मूल्य प्राप्त हो सके।

**(iii)Need to run a train with adequate number of coaches between Merta Road Railway Station and Merta city in Rajasthan**

**श्री गोपाल सिंह शेखावत (राजसमंद) :** मेरे संसदीय क्षेत्र राजसमंद (राजस्थान) के अंतर्गत उत्तर पश्चिमी रेलवे के जोधपुर डिवीजन के अंतर्गत मेड़ता रोड़ जंक्शन से मेड़ता सिटी के बीच एक रेलवे लाईन पर ब्राडगेज से पहले कई डिब्बों की रेलगाड़ी चला करती थी लेकिन ब्राडगेज बनने के बाद वर्षों से इस लाईन पर रेल बस चलाई जा रही है जिसमें 72 सवारियों की बैठने की ही क्षमता है। मेड़ता सिटी एक बहुत बड़ा शहर है जिसके लिए ही पहले मेड़ता रोड़ स्टेशन बनाया गया था। वर्तमान में मेड़ता रोड़ स्टेशन पर जोधपुर-जयपुर और बीकानेर से आने वाली गाड़ियों का तांता लगा रहता है जिससे हजारों यात्री आते हैं लेकिन एक रेल बस से मेड़ता सिटी आने वाले यात्रियों को बहुत असुविधा होती है। अतः मेरा आग्रह है कि इस रेलमार्ग पर एक अधिक डिब्बों वाली रेलगाड़ी या डीएमयू चलाने की कृपा करें।



**(iv) Need to provide stoppage to Janashatabdi Express (Train No. 12081/12082), Dehradun Express (Train No. 12287/12288), Yeshvantpur Express (Train No. 12257/12258) and Trivandrum-Chennai Express (Train No. 12697/12698) at Tiruvalla Railway Station in Kerala**

SHRI ANTO ANTONY (PATHANAMATHITTA): I request the Government to kindly grant stoppage of all trains at Tiruvalla Railway passing through that Station. During the presentation of Railway Budget 2010-11, the then Hon'ble Minister for Railways declared that each district will have stoppage to all trains passing through that district. Tiruvalla is the only railway station in Pathanamthitta district which is the gateway to a number of pilgrim centres in Kerala including Sabarimala. Nearly four crores of devotees pay pilgrimage to Sabarimala every year. Having set forth these facts, I request that kindly grant stoppage to the following trains at Tiruvalla Railway Station: Janashatabdi Express (Train No: 12081/12082), Dehradun Express (Train No: 12287/12288), Yeshvantpur Express (Train No: 12257/12258), and Trivandrum- Chennai Express (Train No: 12697/12698).

**(v) Need to set up a bench of Odisha High Court at Sambalpur**

SHRI AMARNATH PRADHAN (SAMBALPUR): Sambalpur, my parliamentary constituency, in the State of Odisha is the hub of industrial and commercial centre as well as the cultural and educational centre of the entire Western Odisha region. It has been a consistent and long pending demand of the Bar Association of Sambalpur to set up a division bench of Odisha High Court at Sambalpur. I, request the Government to set up the division bench of Odisha High Court at Sambalpur during the current financial year.

**(vi) Need to ensure payment of honorarium to health workers engaged under National Rural Health Mission in Union Territory of Lakshadweep**

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): I would like to draw the attention of the Government that the workers engaged under National Rural Health Mission in the UT of Lakshadweep for the last more than 9 months have not been paid. Training to ASHA workers is not being imparted. No action has been taken for setting up of a Sick New Born Care Unit because of non-release of funds by the Government. AYUSH workers and all other labourers who have been working continuously for long have also not been paid. These workers are economically very weak and have no other source of income. They face a lot of difficulties due to non-payment of dues to them.

Therefore, I would humbly request and urge the Government to take immediate action in this regard and enquire who is responsible for non-payment of dues, whether it is Health Ministry or UT Administration and responsibility may be fixed and ensure that the poor islanders engaged in NRHM are paid without any further delay.

**(vii) Need to undertake repair work of National Highways No. 7, 12 and 12A passing through Jabalpur parliamentary constituency, Madhya Pradesh**

**श्री राकेश सिंह (जबलपुर):** किसी भी देश के विकास के लिए रेल व सड़क मार्ग प्रमुख आधार होते हैं। किंतु खेद के साथ कहना पड़ता है कि मध्य प्रदेश में राष्ट्रीय राजमार्गों की हालत ठीक नहीं है। विशेष रूप से जबलपुर संसदीय क्षेत्र जो महाकौशल के साथ ही साथ समूचे पूर्वी मध्य प्रदेश का मुख्यालय है। जहां से तीन राष्ट्रीय राजमार्ग क्रमशः एनएच 7, एनएच 12 एवं एनएच 12ए गुजरते हैं। तीनों राजमार्गों की हालत अत्यंत जर्जर अवस्था में पहुंच चुकी है। उक्त मार्गों के उन्नयन/डीनोटिफिकेशन हेतु इस आशय का प्रस्ताव भेजा गया है कि इन मार्गों को केन्द्रीय सड़क परिवहन से मध्य प्रदेश शासन को हस्तांतरित कर दिया जाए ताकि राज्य स्तर पर इनका रखरखाव एवं सुदृढीकरण किया जा सके या फिर केन्द्र सरकार स्वयं ही इनका रखरखाव एवं सुदृढीकरण करें। खेद का विषय है कि मेरे द्वारा यह मुद्दा संसद में उठाए जाने के बावजूद केन्द्र सरकार द्वारा इस संदर्भ में ध्यान नहीं दिया गया है। इन राष्ट्रीय राजमार्गों की दुर्दशा के कारण जनता में अत्यंत आक्रोश है। जनता के आक्रोश को देखते हुए मैंने स्वयं अपने संसदीय क्षेत्रांतर्गत पनागर से गांधीग्राम (बुढ़ागर) तक की 8 किमी. लंबी पदयात्रा की एवं इन मार्गों की दुर्दशा से रूबरू हुआ। निश्चित रूप से ये मार्ग पैदल चलने लायक भी नहीं है। पदयात्रा के दौरान बदहाल राजमार्ग से त्रस्त जनता ने अपना भरपूर समर्थन इस आशा एवं उम्मीद के सहारे व्यक्त किया कि एक सांसद होने के नाते मैं इन राष्ट्रीय राजमार्गों के सुधार हेतु केन्द्र सरकार का ध्यान करा सकूँ। जनता का आक्रोश केन्द्र सरकार के खिलाफ विस्फोटक स्थिति तक पहुंचे इससे पहले यह आवश्यक है कि तत्काल इन राष्ट्रीय राजमार्गों की मरम्मत कर इन्हें चलने लायक बनाया जाए।

**(viii) Need to protect crops against damage caused by wild animals in  
Sabarkantha parliamentary constituency, Gujarat**

**श्री महेन्द्रसिंह पी. चौहाण (साबरकांठा):** मेरा संसदीय क्षेत्र साबरकांठा (गुजरात) जो कि आदिवासी दलित एवं आर्थिक रूप से पिछड़े हुए लोगों का क्षेत्र है। यहां के निवासी ज्यादातर कृषि एवं पशुपालन पर निर्भर करते हैं।

जंगली जानवर जैसे सुअर, नीलगाय इत्यादि झुंड बनाकर तैयार फसलों को नष्ट कर रहे हैं। कृषि प्रभावित हो रही है। किसान हैरान-परेशान तथा दुःखी होकर खेती बंद करने पर मजबूर हो रहा है। किसान खेती छोड़कर मजदूरी करने के लिए शहरों की ओर पलायन कर रहे हैं।

मेरा सरकार से आग्रह है कि जंगली जानवरों से फसलों को बचाने हेतु वन विभाग द्वारा वन क्षेत्र को कंटीली ऊंची तार की तथा जंगल में खाई बनाकर कवर किया जाए तथा फॉरेस्ट लैंड में तालाब का निर्माण कराया जाए जिससे जानवर पानी की तलाश में बाहर न जाएं।

किसानों के खेतों को कंटीली बाड़ से मनरेगा के माध्यम से सुरक्षित करने के लिए तथा चौकीदार नियुक्त करने का आश्वासन मुझे माननीय वन एवं पर्यावरण मंत्री ने लिखित में दिया था। अतः मेरा निवेदन है कि उसका पालन किया जाए।

**(ix)Need to expedite construction work of Tehri Pumped Storage Plant at Tehri, Uttarakhand**

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): टी.एच.डी.सी. के 1000 मेगावाट टिहरी पम्पड स्टोरेज प्लांट भारत सरकार द्वारा जुलाई 2006 में अनुमोदित किया गया था और सीसीइए ने नवंबर 2011 में इस परियोजना को पूरा करने हेतु अप्रैल 2010 के प्राइस लेबल पर 2978.86 करोड़ रुपये की संशोधित अनुमानित लागत को मंजूरी दे चुकी है एवं टी.एच.डी.सी. बोर्ड में मौजूद स्वतंत्र निदेशकों द्वारा अनियंत्रित विलंब की समीक्षा भी की गई है और इससे निपटने के सुझाव भी दिए गए हैं। परंतु वर्तमान में परियोजना स्थल पर जमीनी प्रगति संतोषजनक नहीं है। यदि इसी रफ्तार से कार्य चलता रहा तो समय सीमा के अंदर यह परियोजना कभी पूरी नहीं हो पाएगी।

अतः संबंधित विभाग को निर्देशित करना चाहता हूँ और मांग करता हूँ कि उक्त परियोजना को समय सीमा के अंदर पूरा करने हेतु अविलंब आवश्यकत निर्देश दिए जाएं, जो जनहित में जरूरी है क्योंकि आज पूरा देश बिजली की समस्या से जूझ रहा है और इसके विलंबन से देश के राजस्व पर अतिरिक्त भर पड़ेगा।

**(x)Need to construct cement concrete roads under Pradhan Mantri Gram Sadak Yojana in every village of the country**

श्री अशोक अर्गल (भिंड): प्रधानमंत्री सड़क योजना के तहत सड़क निर्माण को स्कूल तक लिया गया है। मेरा अनुरोध है कि इस योजना में प्रत्येक ग्रामीण आबादी को सीसी (सीमेंट कंक्रीट) सड़क से जोड़ा जाये। इसके होने से ग्रामीण इलाके साफ सुथरे दिखेंगे और शहर जैसा माहौल लगेगा। तरह-तरह की बीमारियां जो फैलती हैं एवं गंदगी से भी राहत मिलेगी।

मेरा केंद्र सरकार से आग्रह है कि ग्रामीण क्षेत्र में सी सी रोड डालने के निर्देश दिए जाये।

**(xi) Need to revise Minimum Support Price of raw Jute to ensure remunerative price to jute growers in West Bengal**

DR. RATNA DE (HOOGHLY): Jute, the Golden fibre is the second most important fibre yielding crop next to cotton. Over the last one and a half decade, jute production has increased from 20.5 quintals to 23.5 quintals per hectare across the country. In West Bengal during this period, the productivity increased from 23 quintals per hectare to 26 quintals per hectare. Nearly 40 lakh farming families and 2.5 lakh persons are directly involved in this golden crop. In West Bengal 23 lakh farming families are engaged in jute cultivation. Of late Jute and allied fibre sector are facing stiff competition from synthetics, changing climatic condition, shortage of labourers, non-availability of quality seeds and steep hike of agricultural inputs which have increased the cost of jute production. I would like to request Hon'ble Minister of Textiles for a revision of Minimum Support Price of raw Jute or to announce bonus on existing M.S.P. and give emphasis on this crop in West Bengal, otherwise this sector will be in dire straits in West Bengal. Jute is a biodegradable natural fibre and also eco-friendly. It has huge potentiality of producing diversified products which have huge demand in developed countries.

**(xii)Need to set up an office of Employees Provident Fund Organisation at Palakkad, Kerala**

SHRI M.B. RAJESH (PALAKKAD): I would like to draw the attention of the Government to an important issue related to my constituency. Palakkad is the second largest industrial area in Kerala. The proposed new Rail Coach Factory and the ancillary industries that are expected to come in connection with the coach factory will further strengthen Palakkad as an industrial centre. Tens of thousands of employees of Palakkad are depending on EPF office at Kozhikode. They have to travel between 150 and 200 km to reach Kozhikode. They have to incur a huge amount of money and spend a lot of time for this purpose. Aged people are facing hardships due to this. It is a long pending demand that a Sub Office of Employees Provident Fund Organisation (EPFO) should be opened at Palakkad. As a developing industrial destination, Palakkad is the most appropriate place for setting up an EPFO sub office. Hence, I urge upon the Government to open EPFO sub office at Palakkad immediately.

**(xiii) Need to provide commercial stoppages of train no. 12891/12892 at railway stations between Baripada and Bangriposi in Odisha**

SHRI LAXMAN TUDU (MAYURBHANJ): The train no. 12891/12892 has been extended from Baripada to Bangriposi with effect from 06-4-2012. But I am to state that even after this train has been extended to Bangriposi, which is 38 kms. away from Baripada, no commercial stoppages have been provided at the intermediate stations between Baripada and Bangriposi. These stations are Bhanjpur, Kuchei, Burmara and Rajaluka. This has resulted in undue hardships to the poor and backward tribal people of my parliamentary constituency. In this respect, I had also written to the Hon'ble Minister of Railways long back in March 2012 demanding commercial stoppages of this train at above intermediate stations. But no action has been taken on this till now except forwarding my letter to the Railways Board. Moreover, upon contacting the Railway Board about the status of my letter and my demand, surprisingly, I got a very strange reply from the Railway Board that it is not commercially viable to provide additional commercial stoppage of this train at above intermediate stations as it is a super fast train. Therefore, I would like to request the Hon'ble Minister of Railways, through you, to kindly take necessary steps immediately to provide additional commercial stoppage of Train no. 12891/12892 without any further delay. At the same, I would also like to request the Hon'ble Minister of Railways to augment the above train by one A/C Chair car, one reserved second class chair car and three unreserved second class chair car coaches at an early date as the number of coaches in the above train at present is not sufficient to cater to the huge number of passengers travelling by this train daily. Similarly, I would like to request the Hon'ble Minister of Railways, to increase the frequency of this train from 6 days a week to daily keeping in view the increasing demand of the passengers and the higher revenue earnings and occupancy rate of this train.



**(xiv)Need to run a Durgam Express Train from Delhi to Shirdi on daily basis and also increase the number of reserved seats on all the trains running from Delhi to Manmad and Kopergaon in Maharashtra**

श्री भाउसाहेब राजाराम वाकचौरे (शिरडी): दिल्ली और इसके निकटवर्ती क्षेत्रों से एक बड़ी संख्या में श्रद्धालु श्री साईबाबा के दर्शन हेतु शिरडी जाते हैं। लेकिन उन्हें रेल आरक्षण न मिलने के कारण बड़ी कठिनाई का सामना कर दिया गया है। लेकिन राजधानी दिल्ली से शिरडी के लिए प्रतिदिन सुपरफास्ट दुरंतो रेलगाड़ी चलाए जाने की व्यवस्था अब तक नहीं हो पायी है जिस कारण दिल्ली व इसके निकटवर्ती क्षेत्रों के श्रद्धालुओं को शिरडी आवागमन में बड़ी दिक्कतों का सामना करना पड़ रहा है।

अतः मेरा अनुरोध है कि श्रद्धालुओं की बढ़ती हुई संख्या को देखते हुए राजधानी दिल्ली से शिरडी के लिए दोनों तरफ से प्रतिदिन दुरंतो एक्सप्रेस रेलगाड़ी चलाये जाने, राजधानी दिल्ली से मनमाड/कोपरगांव से गुजरने वाली सभी रेलगाड़ियों की सभी श्रेणियों में आरक्षण का कोटा बढ़ाये जाने और कोपरगांव में सभी रेलगाड़ियों का कम से कम 5 मिनट का स्टॉपेज दिए जाने हेतु आवश्यक कार्यवाही की जाए।

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... (*Interruptions*)

MR. CHAIRMAN : Hon. Members, you can raise your issue now. Please go back to your seats.

... (*Interruptions*)

MR. CHAIRMAN: You can go to your seat and raise the issue now.

... (*Interruptions*)

MR. CHAIRMAN: You can go to the seat and raise the issue. Please go back to your seat and raise the issue.

... (*Interruptions*)

MR. CHAIRMAN: Don't you want to raise the issue? You have nothing to raise. Please go back to your seat and raise the issue in the House.

... (*Interruptions*)

MR. CHAIRMAN: Mr. Baalu, you can speak now.

... (*Interruptions*)

MR. CHAIRMAN: Please go back to your seat and raise the issue.

If anybody wants to raise the issue, they will be allowed.

... (*Interruptions*)

MR. CHAIRMAN: Mr. Baalu, you call them back and then you speak. Why don't you speak? Why don't you raise the issue in the House?

... (*Interruptions*)

SHRI T.R. BAALU (SRIPERUMBUDUR): There is no point in raising it. We waited for four years. ... (*Interruptions*)

MR. CHAIRMAN: Dr. Thambidurai, you can raise the issue. You can speak now. You call your Members back and speak.

... (*Interruptions*)

DR. M. THAMBIDURAI (KARUR): I want to speak. But let the Foreign Minister be present here. ... (*Interruptions*) I first want the Foreign Minister to be present in the House and then only I will speak. ... (*Interruptions*)

MR. CHAIRMAN: If you call them back, you can speak.

... (*Interruptions*)

MR. CHAIRMAN : Mr. Thambidurai, why do you not call them back? You can speak then.

... (*Interruptions*)

MR. CHAIRMAN: Mr. Baalu, you raise your issue in the House. You call them back and raise it in the House.

... (*Interruptions*)

SHRI T.R. BAALU : No. There is no point in discussing... (*Interruptions*)

MR. CHAIRMAN: If you feel that there is something important, why do you not raise it in the House?

... (*Interruptions*)

MR. CHAIRMAN: It is very unfortunate.

... (*Interruptions*)

MR. CHAIRMAN: I have a request to make to all the hon. Members. If anybody wants to raise the issue, he will be allowed to raise it. Please go back to your seats and then raise the issue.

... (*Interruptions*)

MR. CHAIRMAN: Mr. Baalu, you may please speak.

... (*Interruptions*)

SHRI T.R. BAALU : There is no chance... (*Interruptions*)

MR. CHAIRMAN: I am giving you an opportunity. You can speak.

... (*Interruptions*)

MR. CHAIRMAN: You do not want to speak; you only want to disrupt the House!

... (*Interruptions*)

MR. CHAIRMAN: The House stands adjourned to meet again at 2 p.m.

**12.16 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

**14.00 hrs**

*The Lok Sabha re-assembled at Fourteen of the Clock.*

(Mr. Deputy-Speaker *in the Chair*)

... (*Interruptions*)

*At this stage, Shri C. Sivasami, Shri P. Lingam, Shri K. Shivkumar alias J.K. Ritheesh and some other hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

उपाध्यक्ष महोदय: कोई भी बात रिकार्ड में नहीं जाएगी।

... (व्यवधान) \*

उपाध्यक्ष महोदय: हाउस को चलने दीजिए।

... (व्यवधान)

उपाध्यक्ष महोदय: कृपया अपने-अपने स्थान पर जाइए, हाउस को चलने दीजिए।

... (व्यवधान)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow, the 22<sup>nd</sup> March, 2013 at 11 a.m.

**14.01 hrs**

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 22, 2013 / Chaitra 1, 1935 (Saka).*

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\* Not recorded.